

ITEM NO.1 Court 8 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9844/2020  
(Arising out of impugned final judgment and order dated 12-12-2019  
in MAC APP No. 26/2019 passed by the High Court Of Delhi At New  
Delhi)

BRIDGET IRENE & ANR.

Petitioner(s)

VERSUS

DINCY DEVASSY & ANR.

Respondent(s)

Date : 06-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Sidharth Dave, Sr. Adv  
Mr. Mushtaq Salim, Adv.  
Mr. Sayid Marzook Bafaki, AOR

For Respondent(s) Mr. Gopal Sankaranarayanan, Sr Adv  
Mr. Siddhant Sharma, Adv  
Mr. Karan Bharihoke, AOR  
Ms. Neha Sahai Bharihoke, Adv

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Siddhartha Dave, learned senior counsel appearing for the petitioners submitted that in accordance with the judgment of this court titled "Anju Mukhi & Anr. vs. Satish K. Bhatia & Ors. reported in 2010 (15) SCC 630, the first respondent cannot be treated as a dependent of the deceased after re-marriage.

In the peculiar facts and circumstances of this case, we are not inclined to interfere in this matter. The Special Leave Petition is dismissed accordingly. Pending application(s), if any, shall stand disposed of.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master